

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6459 of 2021**

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1. Jitendra Singh				
2. Sanjay Kumar Singh				
3. Krishna Kumar Singh	....	....	....	Petitioners
	Versus			
The State of Jharkhand	....	....	....	Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	: Md. Zaid Ahmed, Advocate
For the State	: Mr. P.K. Chatterjee, Spl.P.P

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**Order No.02 Dated- 09.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Chouparan P.S. Case No. 99 of 2021 instituted under Sections 379, 414, 420, 467, 468, 471, 34 of the Indian Penal Code and Section 30 of Coal Mines (Nationalization) Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner nos.1 and 3 being drivers and the petitioner no.2 being owner of the truck bearing Registration No.JH-02U-9860 were involved in transportation of coal illegally. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-14 of the instant anticipatory bail application, learned counsel for the petitioners submits that the petitioners have no criminal antecedent. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Spl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail

to the petitioners. Accordingly, the petitioners are directed to surrender in the Court within three months from today and in the event of their arrest or surrendering, they will be enlarged on bail on depositing **Rs.25,000/-(Rupees twenty five thousand) each as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned J.M.1<sup>st</sup> Class, Hazaribag in connection with Chouparan P.S. Case No. 99 of 2021 **with the condition that they will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

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